IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, MAIPUR

Date of Order:18:12:2000

CP 36/2000 (OA 66/98)

6 P. J.

Gajanand Rathore aged about 44 years resident of 50/8 MES Colony Army Jam Nagar at present employed on the post of Superintendent E/M Grade-II under Commander Works Engineer.

.... Applicant

## **Versus**

 Man Mohan Singh, Chief Engineer Southern, Command, Pune, 411001.

... Respondents

Mr. Shiv Kumar, Counsel for the applicant

Mr. P.C. Sharma, Proxy counsel for

Mr. Sanjay Pareek, Counsel for the respondents:

## CO RAM

Hon'ble Mr. S.K. Agarwal, Member (Judicial)-Hon'ble Mr. A.P. Nagrath, Member (Administrative)

## ORDER

## (PER HON BLE MR. S.K. AGARWAL, MEMBER (JUDICIAL)

This Contempt Petition has arisen out of order passed in OA 66/98 on 28:1:2000.

vide order dated 28.1.2000 passed in OA 66/98, following directions were issued by this Tribunal.

"In view of the submissions made by the learned counsel for the applicant, we direct respondent no. 3 to dispose of the representation, at Annexure A-3, if not disposed of so far, within a period of four months by a reasoned and speaking order and communicate the same to the applicant within a month thereafter. If the applicant has any grievance against the disposal of the representation, he is free to approach the Tribunal for redressal of his grievance. With the above direction, this OA is disposed of at the stage of admission. Copy of the OA and the annexures thereto be sent to respondent no. 3 alongwith a copy of this order for necessary action."

- 3. It is stated by the petitioner that Opposite party has wilfully and deliberately disobeyed the order passed by this Tribunal. Therefore, he has requested to initiate contempt proceedings against the opposite party.
- 4. Show cause was issued and a reply was filed. In the reply, it has been categorically stated that representation filed by the applicant has been decided vide order dated 13.10.2000. It has also been stated in the reply that it was obligatory on the part of the applicant to supply copy of the OA and annexures to respondent no. 3 but inspite of directions of this Tribunal, the applicant did not comply with the directions. Therefore, representation could not be disposed of in time. In view of the reply filed before us, we do not find any basis to proceed contempt proceedings against the opposite party and this contempt petition fails.
  - 5. We, therefore, dismiss this Contempt Petition and notices issued against the opposite party are hereby discharged.

(A.P. NAGRATH) MEMBER (A)

(S.K. AGARWAL) MEMBER (J)